

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE OF DECISION: 6.10.1989

PRESENT

HON'BLE SHRI A.V.HARIDASAN, JUDICIAL MEMBER

ORIGINAL APPLICATION NO.579/89

R.Gopinathan Nair &
Thampi.N.

Applicants

v.

1. The Chief Engineer,
Military Engineering Service,
Cochin Zone, Cochin-682 004.
2. The Chief Engineer,
Military Engineering Service,
Headquarters Southern Command,
Pune - 1.
3. The Engineer-in-Chief,
Army Headquarters
(Military Engineering Service),
DHQ Post, Kashmir House,
New Delhi-11.

Respondents

M/s K Balakrishnan &
PK Ravikrishnan

Counsel for
applicants

Mr PV Madhavan Nambiar, SCGSC -

Counsel for
respondents

O_R_D_E_R

Heard. Admit.

2. The learned counsel on either side submitted that even without the respondents filing a counter affidavit in the matter, the application can be disposed off. The applicants are Grade III Stenographers working at Cochin under the first respondent. Their grievance is that they are being transferred to Visakapatnam and Ahmedabad respectively in violation

of Annexure-4 and 5 regarding the transfer policy and that their representations before respondent 1&2 have not been properly considered. It is also alleged that their representations in Annexure-17 and 18 are still pending with the third respondent. They pray that their transfer orders may be quashed. The learned counsel for the respondents submitted that the third respondent would be disposing of the representations made by the applicants in regard to their transfer expeditiously.

3. In the circumstances, I am of the view that the interest of justice will be ~~met~~ if the third respondent is directed to dispose of the Annexure-17 and 18 representations made by the applicants as expeditiously as possible in the light of the guidelines contained in Annexure-4 and 5 with a further direction that the applicants will not be relieved pursuant to Annexure-19 and 20, till the third respondent finally disposed of the representations.

4. The application is disposed of accordingly on the above lines. There will be no order as to costs. Copy of the order may be given to the counsel on either side by hand.



(A.V.HARIDASAN)
JUDICIAL MEMBER
6-10-1989

trs